

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

(IB)-449(PB)/2017

In the matter of:

American Express Banking Corporation

... Petitioner

v.

Shilpi Cable Technologies Ltd.

... Respondent

SECTION: Under Section 7 of the IBC.

Order delivered on 30.11.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner: Reopansh Purohit
Adv with Dipender Singh, AR
For the Respondent: Sumit K. Batra & Mukul Gupta, Adv.

ORDER

Ld. Counsel for the parties are present. The ld. Counsel for the respondent represents that in compliance to the direction vide order dated 8.11.2017 by the Hon'ble Principal Bench, reply has been filed and a copy of the has been made available to the ld. Counsel for the petitioner. Ld. Counsel for the petitioner states that the copy of the petition has been given only today and in the circumstances, it is requested that some more time may be granted to file rejoinder. A week's time is granted to the petitioner to file rejoinder. Post the matter on 19.12.2017.

Same
Q

Sd/-
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS